

## SUMMONING, SITTINGS AND PROROGATION OF THE VIDHAN SABHA

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The Fourteenth Punjab Vidhan Sabha was summoned by an order of the Governor, dated the 14th November, 2016, to meet for its Fourteenth (14th) Session in the Punjab Vidhan Sabha Hall, Vidhan Bhavan, Chandigarh, at 10.00 A.M. on Wednesday, the 16th November, 2016 and it adjourned sine-die on the same day i.e. the 16th November, 2016. It was later prorogued by an Order of the Governor dated the 29th November, 2016.

During the Session, the Sabha held one sitting.

### 2. PROGRAMME OBSERVED

| <b>Date</b>   | <b>Programme observed</b>  |
|---|--|
| Wednesday, the 16th November, 2016<br>(10.00 A.M. to 1.40 P.M.) | 1. Obituary references to the deaths of ó<br>i) Sardar Sher Singh Gagowal, Ex-Minister of State, Punjab;<br>ii) Shri Ram Swaroup Baghi, Ex-MLA<br>iii) Shri Ram Parkash Bali, Ex-MLA;<br>iv) Brig.(Retd.) Jagdish Gagneja;<br>v) Shri Gursewak Singh, Braveheart Soldier;<br>vi) Shri Satnam Singh, Braveheart Soldier;<br>vii) Shri Mehar Mittal, Eminent Personality; and<br>viii) Shri Tulsi Ram, Freedom Fighter.<br>2. Announcements made by the Speaker/Secretary regarding Panel of Chairmen/Bills. |

| Date | Programme observed   |
|------|--|
|      | <p><b>3. Motion regarding suspension of certain Rules:-</b></p>  |
|      | <p>"This House resolves that the current Session of the Punjab Vidhan Sabha (Punjab Legislative Assembly) being in the nature of Emergency Session to transact certain urgent and important Government Business, only Government Business be transacted during this Session and no other business whatsoever including Questions, Calling Attention Notices and any other business to be initiated by a Private Member be brought before or transacted in the House during the Session and all relevant Rules on the subject in the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) do hereby stand suspended to that extent."</p> |
|      | (Carried)  |
|      | <p>4. Motion under Rule 16 regarding adjournment of the House sine-die.</p>  |
|      | (Carried)  |
|      | <p><b>5. Official Resolutions regarding-</b></p>   |
|      | <p>i) Securing cost and royalty from non-riparian States in lieu of releasing of the river waters to these States.</p>   |
|      | (Carried as amended)   |

| Date | Programme observed  |
|------|---|
|      | ii) Direction given to Punjab Government, Cabinet and all officers and officials not to hand over the land of Punjab for the construction of Satluj-Yamuna link Canal, neither allow any body to work on it nor to co-operate for the said purpose. |
|      | (Carried)   |

### 3. PANEL OF CHAIRMEN

On the 15th November, 2016, the Speaker nominated the following Members to serve on the Panel of Chairmen under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) and announcement was made by the Hon'ble Speaker in the House on the 16th November, 2016: -

1. Sardar Iqbal Singh Jhundani,
2. Sardar Gurpartap Singh Wadala,
3. Shri Brahm Mohindra,
4. Shri Manoranjan Kalia.

### 4. OBITUARY REFERENCES

References to the deaths of the following were made by the Hon'ble Speaker on the 16th November, 2016:-

1. Sardar Sher Singh Gagowal, Ex-Minister of State, Punjab;
2. Shri Ram Swarup Baghi, Ex-MLA;

| <b>Date</b> | <b>Programme observed</b>                   |
|-------------|---|
| 3.          | Shri Ram Parkash Bali, Ex-MLA;              |
| 4.          | Brig.(Retd.) Jagdish Gagneja;               |
| 5.          | Shri Gursewak Singh, Braveheart Soldier;    |
| 6.          | Shri Satnam Singh, Braveheart Soldier;      |
| 7.          | Shri Mehar Mittal, Eminent Personality; and |
| 8.          | Shri Tulsi Ram, Freedom Fighter.            |

All the Members stood in silence for two minutes as a mark of respect to the memory of the deceased.

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## **RESOLUTIONS**

### **(i) OFFICIAL RESOLUTIONS**

1. The following Resolution was moved on the 16th November, 2016 by the Parliamentary Affairs Minister:-

"It is a historical truth that before independence whenever the water was released by one State to another State, which had no right as per Riparian principle, the cost and royalty was given to the Riparian State for the same. For example, during the British Rule, the river waters of Punjab were given twice to other States. Earlier, water of Satluj River was given to Patiala, Nabha and Jind States in 1873 and it was clearly specified in the decision taken that Punjab being a Riparian State, has right over these waters. Therefore, Patiala, Nabha and Jind States will have to pay royalty in lieu of water and these States had paid this royalty upto 1945-46. Similarly, for the second time the water was released to the Bikaner State through Gang Canal on the request of Maharaja Ganga Singh of Bikaner and the Bikaner State paid royalty to the State of Punjab in lieu of that.

Therefore, while considering the aforesaid facts, this House directs the State Government to immediately take up the matter with the Central Government, Rajasthan, Haryana and Delhi regarding securing cost and royalty from non-riparian States in lieu of releasing of the river waters to these States without securing anything for the same; so as to undo the injustice and high handedness meted out to the State for decades by Congress led Governments in Punjab and at Centre."

The motion was put to the vote of the House and carried as amended.

2. The following Resolution was moved on the 16th November, 2016 by the Hon'ble Chief Minister:-

"Whereas in pursuance of the entries No. 14 and 18 of the State List provided for in the 7th Schedule of the Constitution of India, the State of Punjab enjoys both Legislative as well as the Administrative rights over the entire land falling within the geographical confines of political frontiers of the State.

Whereas in pursuance of the entry No. 17 of the State list provided for in the 7th Schedule of the Constitution of India and the entry No. 56 of List 1 ibid , the State of Punjab enjoys both Legislative as well as Administrative rights over Water Supply, Irrigation and Canals, Drains, Pathways, Water reservoirs and Hydroelectricity .

The House takes notice of the fact that the State of Punjab requires 52 MAF water for agricultural purposes and only 27 percent share of the same is provided for by the river waters and that the Central Ground Water Commission has already declared 105 out of 138 blocks of Punjab as overexploited.

Without requisite river waters, the State of Punjab, the Granary of the Country , is constantly growing barren and this in turn is posing a grave threat to the National Food Security and ruining the economy of the State.

This House takes a serious notice of the fact that the State of Punjab is presently facing deficiency of the river waters as compared to the needs of

the State and that the peasantry of the State is facing a grave water crisis. Keeping in view the interests of the people of Punjab, the House unanimously directs the Punjab Government, Cabinet and all Government officers as well as officials that for the construction of Satluj-Yamuna Link Canal, they should not hand over the land of State to any agency nor should they allow any sort of work pertaining to the same and shall also desist from any sort of cooperation in regard to the said purpose.

The motion was put to the vote of the House and carried.

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**6. OTHER MOTIONS**

| <b>Sr. No.</b> | <b>Minister/<br/>Member<br/>moving</b>   | <b>Moved on</b> | <b>Discussed<br/>on</b> | <b>Subject</b>  | <b>Remarks/<br/>Decision</b> |
|----------------|--|-----------------|-------------------------|---|------------------------------|
| 1.             | Minister for<br>Parliamentary<br>Affairs | 16-11-2016      | 16-11-2016              | Motion regarding<br>suspension of<br>certain<br>Rules of the<br>Rules of<br>Procedure and<br>Conduct of Business<br>in the Punjab Vidhan<br>Sabha (Punjab<br>Legislative Assembly). | Carried                      |
| 2.             | Minister for<br>Parliamentary<br>Affairs | 16-11-2016      | 16-11-2016              | Motion under Rule<br>16 regarding<br>Adjournment of the<br>House sine-die.  | Carried                      |

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**7. COMPARATIVE STATEMENT OF SPEECHES MADE AND TIME TAKEN**

|                             |           | Number of speeches made by                |        |              |                             | Time taken by |   |              |  |
|-----------------------------|-----------|---|--------|--------------|-----------------------------|---------------|---|--------------|--|
| Treasury Benches            |           | Members of Indian National Congress Party |        | Independents | Treasury Benches            |               | Members of Indian National Congress Party | Independents |  |
| Members excluding Ministers | Ministers |   |        |              | Members excluding Ministers | Ministers     |   |              |  |
| 1                           | 2         | 3   | 4      | 5            | 6                           | 7             | 8   |              |  |
|                             |           |   |        | <b>H.M.</b>  | <b>H.M.</b>                 | <b>H.M.</b>   | <b>H.M.</b>                               | <b>H.M.</b>  |  |
| 3                           | 5         | -   | 2      | 0-57         | 1-05                        | --            | 0-30                                      |              |  |
| 30.00%                      | 50.00%    | --  | 20.00% | 37.5%        | 42.76%                      | --            | 19.74%                                    |              |  |

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**Notes:**

1. Observations/Statements/Rulings etc. made by the Chair and time taken thereon are not included in the above Statement.
2. Question Hour has been excluded from the Statement.
3. Speeches made and time taken by the Chief Parliamentary Secretaries have been included in the category of Ministers.
4. Time taken on Divisions, Adjournment Motions, Call Attention Notices, Privilege Motions, No Confidence Motions, Points of Order, Personal Explanations, Congratulatory Speeches, Presentation of Reports and other such Papers etc., if any, is also excluded from the Statement.



### 8. WALK-OUT

| Sr.<br>No. | Date       | Member (s)   | Occasion  |
|------------|------------|--|---|
| 1.         | 16.11.2016 | Independent Members<br>Sardar Balwinder Singh<br>Bains and Sardar<br>Simarjit Singh Bains<br>present in the House,<br>staged a walkout raising<br>anti Government Slogans. | Reg. taking up<br>matter of securing<br>cost and royalty<br>with the Central<br>Government,<br>Rajasthan,<br>Haryana & Delhi<br>in lieu of releasing<br>river water to these<br>States. |

**APPENDIX - I**

**BULLETIN**

**WEDNESDAY, THE 16th NOVEMBER, 2016**

**(From 10.00 A.M. to 1.40 P. M.)**

**1. OBITUARY REFERENCES**

The Hon'ble Speaker made references to the passing away of the following :-

- i.) Sardar Sher Singh Gagowal, Ex-Minister of State, Punjab;
- ii.) Shri Ram Swaroup Baghi, Ex-MLA ;
- iii.) Shri Ram Parkash Bali, Ex-MLA ;
- iv.) Brig.(Retd.) Jagdish Gagneja ;
- v.) Shri Gursewak Singh, Braveheart Soldier;
- vi.) Shri Satnam Singh, Braveheart Soldier ;
- vii.) Shri Mehar Mittal, Eminent Personality ; and
- viii.) Shri Tulsi Ram, Freedom Fighter

The Hon'ble Speaker paid rich tributes to the above mentioned great personalities and informed the House that condolence messages would be sent to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the departed souls.

**2. ADJOURNMENT OF THE HOUSE FOR A SHORT WHILE**

After paying tributes, the Hon'ble Speaker adjourned the House till 10.30 A.M as a mark of respect to the departed Souls.

**3. ANNOUNCEMENT BY THE HON'BLE SPEAKER  
REGARDING PANEL OF CHAIRMEN**

The Hon'ble Speaker made an announcement under Rule 13 (1) of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) regarding nomination of the following Members to serve on the Panel of Chairmen :-

1. Sardar Iqbal Singh Jhundani
2. Sardar Gurpartap Singh Wadala ;

3. Shri Brahm Mohindra ; and

4. Shri Manoranjan Kalia ;

**4. ANNOUNCEMENT BY THE SECRETARY**

The Secretary laid on the Table of the House a statement showing the Bills which were passed by the 13th and 14th Vidhan Sabha during its 11th and 13th Session, which have since been assented to by the President/ Governor.

**5. MOTION REGARDING SUSPENSION OF CERTAIN RULES OF THE RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE PUNJAB VIDHAN SABHA (PUNJAB LEGISLATIVE ASSEMBLY).**

The Parliamentary Affairs Minister moved the following motion in the House which was carried :-

"This House resolves that the current Session of the Punjab Vidhan Sabha (Punjab Legislative Assembly) being in the nature of Emergency Session to transact certain urgent and important Government Business , only Government Business be transacted during this Session and no other business whatsoever including Questions, Calling Attention Notices and any other business to be initiated by a Private Member be brought before or transacted in the House during the Session and all relevant Rules on the subject in the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly) do hereby stand suspended to that extent."

**6. MOTION UNDER RULE 16**

The following motion moved by the Parliamentary Affairs Minister was put to the vote of the House and carried:

"That the Vidhan Sabha(Assembly) on its rising this day shall stand adjourned sine-die.

**7. OFFICIAL RESOLUTIONS**

1. The following Resolution was moved by the Parliamentary Affairs Minister in the House and was carried as amended :

" It is a historical truth that before independence whenever the water was released by one State to another State, which had no right as per Riparian principle, the cost and royalty was given to the Riparian State for the same. For example, during the British Rule, the river water of Punjab was given twice to other States. Earlier, water of Satluj River was given to Patiala , Nabha and Jind States in 1873 and it was clearly specified in the decision taken that Punjab being a Riparian State has right over these waters. Therefore, Patiala, Nabha and Jind States will have to pay royalty in lieu of water and these States had paid this royalty upto 1945-46. Similarly, for the second time the water was released to the Bikaner State through Gang Canal on the request of Maharaja Ganga Singh of Bikaner and the Bikaner State paid royalty to the State of Punjab in lieu of that .

Therefore, while considering the aforesaid facts, this House directs the State Government to immediately take up the matter with the Central Government, Rajasthan , Haryana and Delhi regarding securing cost and royalty from non-riparian States in lieu of releasing of the river waters to these States without securing anything for the same; so as to undo the injustice and high handedness meted out to the State for decades by Congress led Governments in Punjab and at Centre ."

While moving the Resolution , the Parliamentary Affairs Minister spoke for 5 minutes.

The following Members took part in the discussion on Resolution and spoke for the time as mentioned against their names :

- 1) Justice Nirmal Singh, 11 minutes  
Shiromani Akali Dal
- 2) Sardar Simarjit Singh Bains, 22 minutes  
Independent Member
- 3) Sardar Sukhbir Singh Badal, 1 minute  
Deputy Chief Minister

2. The following Official Resolution moved by the Hon'ble Chief Minister was put to the vote of the House and carried :-

"Whereas in pursuance of the entries No. 14 and 18 of the State List provided for in the 7th Schedule of the Constitution of India, the State of Punjab enjoys both Legislative as well as the Administrative rights over the entire land falling within the geographical confines of political frontiers of the State.

Whereas in pursuance of the entry No. 17 of the State list provided for in the 7th Schedule of the Constitution of India and the entry No. 56 of List 1 ibid , the State of Punjab enjoys both Legislative as well as Administrative rights over Water Supply , Irrigation and Canals, Drains, Pathways, Water reservoirs and Hydroelectricity .

The House takes notice of the fact that the State of Punjab requires 52 MAF water for agricultural purposes and only 27 percent share of the same is provided for by the river waters and that the Central Ground Water Commission has already declared 105 out of 138 Blocks of Punjab as over exploited.

Without requisite river waters, the State of Punjab , the Granary of the Country , is constantly growing barren and this in turn is posing a grave threat to the National Food Security and ruining the economy of the State.

This House takes a serious notice of the fact that the State of Punjab is presently facing deficiency of the river waters as compared to the needs of the State and that the peasantry of the State is facing a grave water crisis. Keeping in view the interests of the people of Punjab, the House unanimously directs the Punjab Government, Cabinet and all Government officers as well as officials that for the construction of Satluj-Yamuna Link Canal, they should not hand over the land of State to any agency nor should they allow any sort of work pertaining to the same and shall also desist from any sort of cooperation in regard to the said purpose.

While moving the Resolution, the Hon'ble Chief Minister spoke for 20 minutes.

The following Members took part in the discussion on Resolution and spoke for the time as mentioned against their names:

- |   |            |
|---|------------|
| 1) Doctor Daljit Singh Cheema,<br>Education Minister  | 24 minutes |
| 2) Sardar Simarjit Singh Bains,<br>Independent Member | 08 minutes |
| 3) Shri Manoranjan Kalia,<br>Bharatiya Janata Party   | 28 minutes |
| 4) Sardar Virsa Singh Valtoha,<br>Shiromani Akali Dal | 18 minutes |
| 5) Jathedar Tota Singh,<br>Agriculture Minister       | 15 minutes |

#### **8. WALK OUT**

Both the Independent Members Sardar Simarjit Singh Bains and Sardar Balwinder Singh Bains, staged a walkout from the House raising anti-Government slogans.

#### **9. HON'BLE SPEAKER EXPRESSES GRATITUDE TO THE HOUSE**

The Hon'ble Speaker thanked the Chief Minister, Punjab and the House for giving him an opportunity to serve as Speaker from the year 1997 to 2002 and year 2012 onwards.

The House then adjourned sine-die.

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**APPENDIX - II**  
**COMMITTEE NOMINATED BY THE SPEAKER**

**BUSINESS ADVISORY COMMITTEE**  
**(Nominated on 15th November, 2016 under Rule 208(1))**

- 
1. Doctor Charnjit Singh Atwal, Speaker ..... Ex-officio Chairman
  2. Sardar Sukhbir Singh Badal, Deputy Chief Minister; Member
  3. Shri Chunni Lal Bhagat, Minister for Forest and Wild Member  
Life & Labour;
  4. Shri Madan Mohan Mittal, Minister for Parliamentary Affairs; Member
  5. Sardar Parminder Singh Dhindsa, Minister for Finance; and Member
  6. Sardar Charanjit Singh Channi, MLA & Leader of Member  
Opposition.

**SPECIAL INVITEES**

1. Shri Dinesh Singh, Deputy Speaker;
  2. Shri Manoranjan Kalia, MLA;
  3. Smt. Rajinder Kaur Bhattal, MLA; and
  4. Rana Gurmeet Singh Sodhi, MLA.
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Fourteenth Session, 2016

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## **PREFACE**

The following pages contain Resume of Business transacted by the Fourteenth Vidhan Sabha during its Fourteenth Session, 2016 held on 16th November 2016 together with the Bulletin issued after the adjournment of the Sitting of the Sabha.

2. It is hoped that the publication would be found useful by the Members and others who may wish to know in detail what work was done on that day by the Vidhan Sabha in the above mentioned Session.
3. Any suggestion for further improvement of this publication in future would be very gratefully welcomed.

Chandigarh:  
24th April, 2017

SHASHI LAKHANPAL MISHRA,  
SECRETARY

**RESUME**  
**OF**  
**BUSINESS TRANSACTED**  
**BY THE**  
**14TH PUNJAB VIDHAN SABHA**  
**DURING**  
**ITS FOURTEENTH EMERGENCY SESSION, 2016**  
**WITH**  
**APPENDICES CONTAINING BULLETIN**  
**AND**  
**COMMITTEE OF THE VIDHAN SABHA**



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**PUNJAB VIDHAN SABHA SECRETARIAT,**  
**CHANDIGARH.**  
**April, 2017**

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